

THE DELHI TECHNOLOGICAL UNIVERSITY (AMENDMENT) BILL, 2012

A  
BILL

to amend the Delhi Technological University Act, 2005

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(1) It shall come into force on the date of its publication in the Delhi Gazette.

2. In section 22 of the Delhi Technological University Act, 2005 (Delhi Act 14 of 2005) (hereafter referred to as the "principal Act"), for clause (b) of section 22 the following shall be substituted, namely:—

"(b) The Board of Management shall consist of the following persons:

(i) a person who is an eminent educational or an eminent scientist or an eminent person in the field of science and technology or an eminent person in the field of industry;

(ii) a person who is an eminent person in the field of industry;

(iii) a person who is an eminent person in the field of science and technology and industry, nominated by the Government;

(iv) two Professors of the University nominated by the Government;

(v) two Deans of the University, nominated by the Government;

(vi) a person who is an eminent person in the field of science and technology and industry, nominated by the Government;

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 06<sup>th</sup> September, 2012)



**THE DELHI TECHNOLOGICAL UNIVERSITY (AMENDMENT) BILL, 2012**

**A  
BILL**

**to amend the Delhi Technological University Act, 2009**

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-third Year of Republic of India as follows:-

1. Short title and commencement – (1) This Act may be called the Delhi Technological University (Amendment) Act, 2012.

(2) It shall come into force on the date of its publication in the Delhi Gazette.

2. Amendment in section 22 – In the Delhi Technological University Act, 2009 (Delhi Act 6 of 2009), hereinafter referred to as the "principal Act", for sub-section (2) of section 22, the following shall be substituted, namely :-

"(2) The Board of Management shall consist of the following persons:-

(a) Chairperson shall be eminent educationist or an eminent scientist or eminent engineer / technologist or eminent industrialist to be nominated by the Chancellor.

(b) The Vice Chancellor of the University.

(c) Three eminent persons in the disciplines of science, engineering, technology and management, nominated by the Government

(d) Two Professors of the University nominated by the Government.

(e) Two Deans of the University nominated by the Government

(f) A representative of an Industry Association, nominated by the Government

(g) Principal Secretary or Secretary (Finance) to the Government ex-officio;



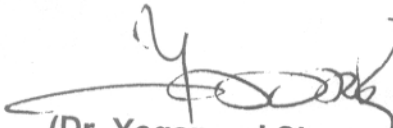
- (h) Principal Secretary or Secretary (Higher Education) to the Government ex-officio;
- (i) Principal Secretary or Secretary (Technical Education) to the Government ex-officio;
- (j) Such other member or members as may be prescribed by the Statutes."

3. Insertion of new section 53- In the principal Act, after the section 52, the following section shall be added, namely -

**"53. Power to issue directions:** - The Chancellor may either suo moto or on the recommendation of the Board of Management may issue such directions as may be necessary or expedient in the interest of administration, financial or academic functioning of the University and in particular to ensure peace and tranquility in the University and to protect the property of the University."

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 06<sup>th</sup> September, 2012.

DELHI  
Dated: 06<sup>th</sup> September, 2012

  
(Dr. Yoganand Shastri)  
Speaker,  
Legislative Assembly of the  
National Capital Territory of Delhi

